

Urban Development in Assam

2079. SHRI NAGEN SAIKIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what was the amount of money allocated to Assam during the 6th plan for urban development;

(b) the percentage it constitutes of the total amount spent for the whole country; and

(c) whether any major project has been sanctioned for Assam?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c) A sum of Rs. 293 lakhs was actually spent on urban development schemes by the Govt. of Assam during the 6th Plan period. In addition, an amount of Rs. 197.50 lakhs was provided as Central loan assistance under the IDSMT scheme during the period 1979—1985. Further, a Central Incentive Grant to the extent of Rs. 29 lakhs was released to the State Govt. under the Environmental Improvement of Urban Slums Scheme during the last 2 years of the Sixth Five Year Plan.

Permits for New Sugar Factories

2080. SHRI PRAMOD MAHAJAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the decision of permitting new sugar factories with at least 2500 tonnes capacity per day is likely to retard the establishment of new factories in backward areas;

(b) if so, whether Government propose to review its decision;

(c) whether Government also propose to clear all the pending applications for new units and allow them to expand their capacity upto 2500 tonnes per day later on; and

(d) whether there is any such request made by Government of Maharashtra and if so, what is the decision taken thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT):

(a) The basic criterion for establishment of a new sugar factory is the adequate availability of sugarcane in a compact area around the proposed factory site. Backward areas will be given priority subject to adequate availability of sugarcane and techno-economic viability.

(b) No, Sir.

(c) Applications which were submitted earlier for a capacity of 1250/1500 T.C.D. will have to be reviewed by the applicants and submitted afresh through the State Government with reference to new guidelines.

(d) No such request has been made by Government of Maharashtra after the announcement of new guidelines.

Removal of Encroachments in Gautam Nagar, New Delhi

2081. DR. BAPU KALDATE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Development Authority had ordered some time back removal of encroachments in Gautam Nagar, South Delhi;

(b) whether the officials of the D.D.A. failed to be present on the spot, when the operation was to be carried out;

(c) whether the Delhi Police have complained to the D.D.A. for their non-cooperation; and

(d) if so, what are the details thereof?